

SUMMARY OF THE PROPOSED COMBINATION

(Under Regulation 13 (1A) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011)

1. Names of the parties to the proposed combination:

- (a) Dr. Wolfgang Porsche Holding GmbH (**WPH**)

- (b) Ferdinand Porsche Familien-Holding GmbH (**FPFH**)

WPH and FPFH are hereinafter collectively referred to as the **Parties**.

2. Nature and purpose of the proposed combination:

- (a) This filing relates to an internal reorganisation of the holding companies ultimately owned and controlled by the members of the same family. It is a mere simplification of the holding pattern of certain family owned entities and involves no change in ultimate control over the entities below the merged entity.

- (b) This internal reorganisation would be implemented by way of a merger of FPFH with WPH, with WPH being the surviving entity (the **Proposed Transaction**).

(c) Accordingly, the Proposed Transaction is being notified to the Hon'ble Competition Commission of India (the ***Hon'ble Commission***) as a merger of WPH and FPFH under Section 5(c)(i)(B) of the Competition Act, 2002.

3. Products, services and business(es) of the parties to the combination:

Both WPH and FPFH are holding companies and do not directly conduct any commercial activities in India or elsewhere.

4. The respective markets in which the parties to the proposed combination operate:

There are no direct or indirect horizontal overlaps or vertical or complementary relationships between the activities of the Parties. Accordingly, it is not necessary to define the relevant market, which may be left open.

5. Green channel notification:

This is an internal reorganization involving the merger of two entities that are ultimately owned and controlled by the members of the same family, that will not lead to any appreciable adverse effect on competition. Further, the Parties do not have any direct or indirect horizontal overlaps or vertical or complementary relationships. Thus, it is being notified to the Hon'ble Commission under the green channel route i.e. Regulation 5A of the Competition Commission of India

(Procedure in regard to the transaction of business relating to combinations)
Regulations, 2011 (as amended).